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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.379/2004

Monday, this the 23rd day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Smt. Sunita Sharma d/o Shri M. Lal  
UDC c/o D (Est.I/GP II) Sena Bhawan  
New Delhi

Address:

House No.40B, Pocket M & N  
Janta Flats, Sarita Vihar,  
New Delhi

..Applicant

(By Advocate: Shri Surat Singh)

Versus

Union of India  
through Secretary, Ministry of Defence  
South Block, Govt. of India  
New Delhi

2. Director  
Ministry of Defence, Sena Bhawan  
Govt. of India, New Delhi

3. Joint Secretary (Estt.)  
Grievance of Vig. Cell  
Ministry of Defence, South Block  
New Delhi

....Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

Learned counsel for applicant states that he would firstly challenge the orders which are appealable by filing an appropriate appeal and thereafter, if necessary, may be permitted to file the OA. He also states that he would take up different reliefs, which are inconsistent, by filing different petitions. Subject to aforesaid, he does not press the present petition.

2. Allowed as prayed, dismissed as withdrawn but we make it clear that we are not expressing ourselves on the

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merits of the matter. The applicant, at the appropriate stage, after the appeal(s) is decided or she chooses to file separate petitions, may do so.

~~On file~~

( S. K. Naik )  
Member (A)

/sunil/

*V. Ag*

( V. S. Aggarwal )  
Chairman